# COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### APPEAL NO. 107 OF 2018 & IA NO. 1044 OF 2018

Dated: 5<sup>th</sup> September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s S D Bansal Iron and Steel Private Limited & Ors. .... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & .... Respondent(s)

Ors.

Counsel for the Appellant(s) : Mr. Ashiwn Ramanathan for

Mr. Anand K.Ganesan

Counsel for the Respondent(s) : Ms. Surabhi Pandey

Mr. Parinay Deep Shah for R-1

Mr. Ganesan Umapathy Mr. Aditya Sing for R-2 to 5

#### **ORDER**

## IA NO. 1044 OF 2018 (Appl. for condonation of delay in filing reply)

We have heard the learned counsel, Ms. Surabhi Pandey appearing for the Respondent No. 1.

The learned counsel appearing for the Respondent No. 1 submitted that, there is a delay of 65 days in filing reply. Further, she submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing reply may kindly be condoned and the instant IA may kindly be allowed in the interest of justice and equity.

Submission made by the learned counsel appearing for the Respondent No. 1, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No. 1 and after perusal of the reasoning given in the application

explaining the delay in filing reply, we find it satisfactory as sufficient cause has been shown in the application. The same is accepted and the delay in filing reply is condoned. IA is allowed.

#### **APPEAL NO. 107 OF 2018**

The learned counsel appearing for both the parties submitted that pleadings are complete in the matter.

Submission made by the learned counsel appearing for both the parties, as stated above, is placed on record.

In the meanwhile, learned counsel appearing for the Appellant is permitted to file his written submissions on or before 14.12.2018, after duly serving copy on the other side.

List the matter on <u>14.12.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

Bn/kt